

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Miscellaneous Application No. 71494 of 2013

WITH

Excise Appeal No. 71413 of 2013

(Arising out of Order-in-Original/Letter No. C.No. v(13)01-Tech./Regn./TMLDL/JSR/2013/7989 date 01.07.2013 passed by the Commissioner of Central Excise & Service Tax, Jamshedpur, 143-New Baradwari, Sakchi, Jamshedpur-831001)

M/s. Tml Drivelines Ltd

: Appellant

Telco Premises, Jamshedpur-831010

VERSUS

Commissioner of Central Excise & Service Tax

: Respondent

Jamshedpur, 143-New Baradwari,
Jamshedpur-831001

AND

Excise Appeal No. 71416 of 2013

(Arising out of Order-in-Appeal No. 187/JSR/2013 dated 13.09.2013 passed by the Commissioner (Appeals), Central Excise & Service Tax, 605, Mahabir Tower, Main Road, Ranchi-834 001)

M/s. Tml Drivelines Ltd

: Appellant

Telco Premises, Jamshedpur-831010

VERSUS

Commissioner of Central Excise & Service Tax

: Respondent

Jamshedpur, 143-New Baradwari,
Jamshedpur-831001

APPEARANCE:

Shri Vasudev A., Advocate for the Appellant

Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 76133-76134/2024

DATE OF HEARING / DECISION: 10.06.2024

Order: [PER SHRI ASHOK JINDAL]

The Ld. Counsel appearing for the appellants sought withdrawal of the appeals, along with the miscellaneous application filed by them.

2. The request of the Ld. Counsel for the appellants is accepted. Accordingly, the appeals as well as the miscellaneous application filed are dismissed as withdrawn.

((Pronounced in the open court))

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

rkp